

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - I

ITEM No.204- IA/63(AHM) 2022
ITEM No. 205- IA/94(AHM) 2022
In
CP(IB) 59 of 2019

Proceedings under Section 7 IBC

IN THE MATTER OF:

IDBI Bank Ltd
V/s
Doshion Pvt Ltd

.....Applicant

.....Respondent

Order delivered on 29/04/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)
Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Kunal Vaishnav, Advocate a/w.
: Mr. Yuvraj Thakore, Advocate
For the Respondent : Mr. Arpit Singhvi, Advocate for Respondent Nos. 1 & 2
: Mr. Arjun Sheth, Advocate a/w.
: Mr. Rajiv Chawla, Advocate (for Respondent Nos. 3)
:

ORDER

Learned Counsel for respondent No. 3 filed an additional affidavit on 09.04.2024, vide inward diary No. D-3074, along with the various documents that are annexed in Annexures A to K. Learned Counsel for Respondent No. 3 also filed a sur-rejoinder today across the bar along with the further additional documents.

Liberty is given to the applicant/liquidator to file a rebuttal affidavit, if any, to both the additional affidavit and the sub-rejoinder, within one week, by giving a copy to respondent No. 3.

Learned Counsel for both sides are further directed to file a short synopsis of their arguments along with the citations, if any.

No other documents is permitted to be filed other than what is on record by the respondent.

Re-list for further hearing on 10.05.2024.

-sd-

-sd-

SAMEER KAKAR
MEMBER (TECHNICAL)

SHAMMI KHAN
MEMBER (JUDICIAL)